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Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1536/2002

Hon'ble Shri Shanker Raju, Member(J)

Thursday, this the 6th day of June, 2002

1. Dr. Rajender Singh
525, Krishi Kunj
IARI
New Delhi - 110 012.

2. Dr. C.B.Singh
679, Krishi Kunj
IARI
New Delhi - 110 012.

3. Dr. Brij Cir Singh
IARI
New Delhi - 110 012.

4. Dr. V.K.Gupta
IARI
New Delhi - 110 012.

5. Dr. D.K.Joshi
Munirka Village
New Delhi.

6. Dr. Roshan Lal
649, Krishi Kunj
IARI
New Delhi - 110 012.

7. Dr. Satender Singh
524, Krishi Kunj
IARI
New Delhi - 110 012.

8. Dr. Brahmajeet Singh
611, Krishi Kunj
IARI
New Delhi - 110 012.

9. Dr. Y.K.Kala
660, Krishi Kunj
IARI
New Delhi - 110 012.

... Applicants

(By Advocate: Shri V.S.R.Krishna)

Vs.

Indian Council of Agricultural Research
through

1. The Director General
Indian Council of Agricultural Research
Krishi Bhawan
New Delhi.

2. The Director
IARI, PUSA
New Delhi - 110 012.

... Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant, who has acquired higher qualification, Ph.D, seeks grant of two advance increments in accordance with the ICAR letter dated 27.2.1999 as well as clarification dated 28.3.2002. Request of the applicant for grant of advance increments made through representation dated 26.2.2001 has not yet been responded by the respondents.

3. In this view of the matter, the OA is disposed of by directing the respondents to consider and dispose of the representation of the applicant in the light of their own circular dated 27.2.1999 and also treat this OA as a supplementary representation and pass a detailed and speaking order within two months from the date of receipt of a copy of this order. If the applicant is still aggrieved, it will be open for him to approach this Tribunal in accordance with law.

4. Let a copy of this order along with a copy of OA be sent to the respondents.

S. Raju
(Shanker Raju)
Member(J)

/rao/